

**HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**

**M.Cr.C. No.11634 of 2020**  
**Mohsin Khan Vs. State of M.P.**

**Indore, Dated:- 20/03/2020**

Shri Mitesh Jain, learned Counsel for the petitioner.

Shri Sanjay Guha, learned Public Prosecutor for the respondent/State.

Heard on the question of admission.

1. This petition is for restoration of Cr.R. No.95/2020, which was dismissed in default vide order dated 03.03.2020.
2. The reason assigned in the petition is that due to *bonafide* mistake and inadvertence counsel for the petitioner could not appear and cure the defect on time and therefore, the Cr.R. No.95/2020 was dismissed in default.
3. On due consideration of the reason assigned in the petition and other facts and circumstances of the case, in the interest of justice, the present petition is allowed, **subject to curing the defect within a week from today and subject to deposit of cost of Rs.1,000/-** with the High Court Legal Aid Committee, Indore.
4. Cr.R. No.95/2020 be restored to its original number.
5. A copy of this order be placed in the record of Cr.R. No.95/2020.
6. With the aforesaid, the present petition stands allowed and disposed of.

**(Virender Singh)**  
**Judge**